

(Rs. in crore)

Year	Budget Estimates (BE)	Actual Central releases	% releases against Central outlay
2007-08	1067.1 (RE=13171)	11480.75	107.58 (with reference to BE) 87.16 (with reference to RE)
2008-09@	13100	12642.75	96.50
2009-10@	13100	12826.23	97.91

RE = Revised Estimates

@BE/RE was same

The pace of expenditure in 2007-08 was affected due to delayed announcement of revised funding pattern under SSA.

#### Collaboration with foreign educational institutions

4686. SHRI KISHORE KUMAR MOHANTY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under consideration for collaboration with foreign educational institutions and to regulate their entry and operation in the country;
- (b) if so, the details thereof;
- (c) by when a final decision is likely to be taken in this regard;
- (d) the benefits likely to accrue to the country as a result thereof; and
- (e) the acreage of land which is likely to be given to these institutions for setting up the institutions?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (e) At Present Central Universities, State Universities and Institutions Deemed to be Universities can enter to Memorandum of Understanding (MoU), without the authority to confer foreign degrees, for collaboration in the nature of joint academic/research programmes, exchange of faculty, students and academic material, setting up facilities and conducting workshops and seminars etc., with foreign universities/institutions of higher learning in foreign countries. A present, the All India Council for Technical Education (AICTE) has framed regulations, for entry and operation of foreign universities/institutions, imparting technical education in India and seven collaborations between India and foreign institutions have been registered by AICTE under the said regulations.

A legislative proposal for regulating the entry and operation of foreign educational institutions in India has been introduced in Parliament on 3rd May, 2010. Provisions of the Bill can take effect only subject to approval by Parliament.